COURT-I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

<u>IA NO. 998 OF F 2018 IN</u> APPEAL NO. 301 OF 2018 & IA NO. 1517 OF 2018

Dated: 27th November, 2018

Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson

Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

Indian Railways ...Appellant(s)

Vs.

Tata Power Company Ltd. ...Respondent(s)

(Distribution) & Ors.

Counsel for the Appellant(s) : Mr. M.G. Ramachandran

Mr. Pulkit Agarwal Ms. Anushree Bardhan Mr. Shubham Arya

Counsel for the Respondent(s) : Mr. Amit Kapur

Mr. Abhishek Munut Mr. Malcolm Desai Mr. Varun Pathak

Ms. Saumya Sharma for R-2

ORDER

IA NO. 1517 OF 2018 (Appl. for Condonation of delay in filing reply)

For the reasons set out in the accompanying affidavit, delay in filing reply is condoned and reply is taken on record. The application is disposed of.

<u>IA NO. 998 OF F 2018 IN APPEAL NO. 301 OF 2018</u>

We have heard learned counsel appearing for both the parties. Arguments concluded.

Order is Reserved.

(S. D. Dubey)
Technical Member

(Justice Manjula Chellur)
Chairperson